

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/MP/2016

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for seeking recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.

Date of hearing : 8.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited.

Respondents : Tamil Nadu Generation and Distribution Company Limited

Parties present : Shri S. Venkatesh, Advocate, JPL
Shri Shashank Khurana, Advocate, JPL
Shri Pratyush Singh, Advocate, JPL
Shri Siddharth Barik Shivarajan, JPL
Shri Anshuman Sharma, JPL
Shri M.N. Ravi Shankar, JPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 entered into between the petitioner and the respondent for seeking recovery of additional expenditure incurred due to the occurrence of various Change in Law events. Learned counsel for the petitioner further submitted that since the electricity from the generating station is being supplied to more than one State i.e. States of Tamil Nadu and Kerala, it satisfies the condition of the composite scheme.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent on admissibility of the petition.
3. Learned counsel appearing on behalf of TANGEDCO accepted the notice and requested for four weeks time to file reply to the petition.

4. The Commission directed the petitioner to serve copy of the petition on the respondent immediately. The respondent was directed to file its reply by 9.1.2017 with an advance copy to the petitioner who may file its rejoinder, if any, by 23.1.2017. The Commission directed that due date of filing the reply should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 9.2.2017 on admissibility.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**